

Trade Practices Act, 1969 in the case of M/s. Brooke Bond India Limited, Calcutta for the setting up of a new unit for the manufacture of instant coffee at Hosur, Tamil Nadu and the Order dated the 19th August, 1981 of the Central Government thereon together with an explanatory note on the Report. [Placed in Library. See No. LT-2817/81.]

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE
MINUTES

SHRI P. V. G. RAJU (Bobbili):

I beg to lay on the Table Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 10th September, 1981.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Assam State Legislature (Delegation of Powers) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 14th September, 1981.”

ASSAM STATE LEGISLATURE (DELEGATION OF POWERS) BILL AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Assam State Legislature (Delegation of Powers) Bill, 1981, as passed by Rajya Sabha.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. DEPUTY-SPEAKER: The Committee on Absence of Members

from the Sittings of the House in their Fifth Report have recommended that leave of absence be granted to the following Member for the period mentioned against him:—

Shri Shiv Prasad Sahu—17th August to 4th September, 1981. (Sixth Session).

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SOME HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: The leave is granted. The Member will be informed accordingly.

12.28 hrs.

MATTERS UNDER RULE 377

(i) MEASURES TO SAVE BEEDI INDUSTRY KERALA

SHRI V. S. VIJAYARAGHAVAN (Palghat): Under Rule 377, I make the following statement.

In Kerala, production of un-labelled beedi on a mass scale has created problems for the beedi industry. Making use of the exemption limit granted by the Government, the manufacturers of unbranded beedi are defrauding the Government of excise duty worth crores of rupees. The markets are flooded by un-branded beedies which are pushing out the branded beedies which are manufactured in the cooperative sector. This result is that on the one hand the Government is losing revenue and on the other hand the genuine manufacturers are affected. Press owners in whose press the label is printed, dealers in beedi leaf, tobacco etc. are the people who are engaged in the business of manufacturing unbranded beedi.

If this situation is allowed to continue, the genuine manufacturing units of beedi will suffer grievously and many workers will become jobless. Therefore, the Government has